IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2094 of 2020

Md. Wasim @ Jigar ... … petitioner

Versus

1. The State of Jharkhand
2. Saba Naj ... … Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the petitioner : Md. Asadul Haque, Advocate
For the State : Mr. Subodh Kumar Dubey, A.P.P.

03/20.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Md. Asadul Haque, the learned counsel for the petitioner, seeks permission to withdraw the present anticipatory bail application.

Mr. Subodh Kumar Dubey, the learned A.P.P. appearing on behalf of the State has no objection to the same.

The anticipatory bail application is dismissed as withdrawn.

(Rajesh Shankar, J.)

Manish